

plot of land adjacent to it be declared as Ambedkar Memorial at national level.

At the same time, I would like to say that Dr. Bhimrao Ambedkar University is being constructed in Lucknow. I want that Dr. Bhimrao Ambedkar University be given the status of a Central University with effect from the ensuring 14th August and opened. This is what I want to submit to the Government.

SHRI HARI KISHORE SINGH : Mr. Speaker, Sir, I would like to say this much only that this Government appears to be in hand and glove with Dawood Ibrahim, that is why this Government is not making any efforts to bring Dawood Ibrahim back to India. Perhaps, the Government is fearing. That is why it has not sent any information to the Dubai Government so far. (*Interruptions*)

SHRI RANGARAJAN KUMARAMANGALAM: Mr. Speaker, Sir, I think the issue itself is quite serious, not to make allegations of this sort. Everybody knows that the Bombay bomb blasts are not just one of those things which happened just like that, there is a background and the investigations are on. Certain questions and doubts have been raised by certain Members including senior Members like Shri Jaswant Singh. I shall definitely limit that he has got when an investigation is going on, he will definitely keep the House informed.

SHRI JASWANT SINGH: Sir, I seek your indulgence. It is not a question of bringing it to the notice of the Union Home Minister, because a representative of the Home Ministry is sitting here; it is not a question of bringing it to the notice of the Minister of External Affairs, because a Minister of the Ministry of External Affairs is sitting here. It is all very well the bland saying - nothing kind of a statement that the hon. Minister for Parliamentary Affairs Minister has made.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, I am sorry; I have to object. You cannot just off the cuff expect a reaction from the Government and then ask for authorised statement. He cannot do that; he has to verify the facts.

SHRI JASWANT SINGH: It is not off the cuff reaction that I expect.

(*Interruptions*)

MR. SPEAKER: It notices were given to them, that would have been better.

Now, let me bring one fact to your notice. Today is 22nd March and before 31st March we have to pass the Vote on Account. We have seven Ordinances and seven Resolutions to be considered and approved or disapproved by this House. If we do not do that, there would be constitutional embarrassment. So, I seek all your cooperation in this matter. At least two or three ordinances have to be passed; only then we would be able to transact the business in time. Otherwise, it will be very difficult. So, please cooperate and let me now get to the Papers to be laid on the Table of the House. Shri N.K.P. Salve.

12.50 hrs

[*English*]

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Hydroelectric power Corporation Limited, New Delhi for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): Sir, on Behalf of Shri N.K.P. Salve, I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions)

Sh. P.V. Rangayya Naidu]

under subsection (1) of section 619A of the Companies Act, 1956:-

lay in laying the papers mentioned at (a) above.

[Placed in the Library- See LT.-3682/93]

- (i) Review by the Government on the working of the National Hydroelectric power Corporation Limited, New Delhi, for the year 1991-92.

12 51 hrs

LEAVE OF ABSENCE OF MEMBERS FROM THE SITTING OF THE HOUSE

- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1991-92 along with Audited accounts and comments of the Comptroller and Auditor General thereon.

[English]

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Fourth Report presented to the House on 19th March, 1993, have recommended that leave of absence be granted to the following Members for the period mentioned against each:-

- (2) A statement (Hindi and English versions) showing reasons for de-

1.	Shri Yashwantrao Gadakh Patil	19.7.92 to 20.8.92
2.	Shri Vilasrao Nagnath Rao Gundewar	24 11.92 to 9.12.92
3.	Shri Krishna Marandi	24.11.92 to 9.12.92 and 16 12.92 to 23.12.92
4.	Shri Prakash Narain Tripathi	24.11 92 to 9 12 92 and 15 12 92 to 23.12 92
5.	Shri K. Muraleedhran	22.2 93 to 12.3.93

Is it the pleasure of the House that leave as recommended by the Committee be granted?

12.511/2 hrs

SEVERAL HON. MEMBERS: Yes.

MATTERS UNDER RULE 377

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

- (i) **Need to allot a telephone connection in Priority basis to each member of Zilla Parishad in Maharashtra**

[English]

MR SPEAKER: Now, we go to Matters Under Rule 377

Shri K Muralee Dhahran- not present

Shri Prithviraj D. Chavan

SHRI PRITHVIRAJ D CHAVAN (Karad): Sir, telephone connections are allotted on priority basis to members of Municipal Councils. Similar demands have come from elected members of Zilla Parishads in Maharashtra. The electronics